

Government of NCT of Delhi
Delhi Disaster Management Authority

F.No.DDMA/COVID/2020/1/23

April 4, 2020

Whereas vide order No.DDMA/COVID/2020/1/3 dated 26/03/2020 (Annexure-I) all the District Magistrates, Delhi have been authorized and mandated to make necessary arrangements at appropriate locations in their respective districts to provide cooked food as lunch and dinner to the homeless/deprived/poor or distressed persons on regular basis till the lockdown in Delhi continues, with focus on delivery of food to the poorest sections of society and ensuring a hunger-free Delhi.

And whereas, in pursuance to the guidelines issued under the aforesaid order dated 26/03/2020, all the District Magistrates, to begin with, have made functional two suitable locations in every municipal ward falling within their jurisdiction as Food Centers/Hunger Relief Centers for 500 meals twice (lunch and dinner) per day as per the timings so notified by them.


And whereas, MHA, Govt. of India vide order dated 29/03/2020. (Annexure-II) has directed State/ UT Governments and State/UT Authorities to ensure adequate arrangements of temporary shelters, and provision of food etc. for the poor and needy people, including migrant labourers, stranded due to lockdown measures in their respective areas.

And Whereas vide Order No.DDMA/COVID/2020/1/14 dated 02/04/2020 (Annexure-III), it has been directed and mandated that necessary arrangements (apart from those already made operational) shall be made for supply of cooked food two times a day i.e., lunch and dinner to adequate number of needy people in such of the Government Schools in the NCT of Delhi i.e., the Schools of Directorate of Education (GNCTD), New Delhi Municipal Council and respective Municipal Corporations, with immediate effect where as per the joint assessment of District Magistrate/Deputy Commissioner of Police concerned there is a requirement to open such centers.

Now Therefore, all the District Magistrates are directed to ensure the following:

1. Strengthening of their mechanisms for monitoring the quantity and quality of the food being distributed at the Food/Hunger Relief Center.
2. To ensure that with the accountability mechanisms at the ground level function properly with respect to timing of distribution, quality and quantity of food, as well as adequacy of beneficiaries.
3. Such Centers where the number of beneficiaries might have dwindled due to other relief/welfare measures undertaken by the Government like distribution of free rations/enhance pensions shall be identified and merged.

4. Wherever food arrangements have been made by charitable organizations/NGOs on free of cost basis, no payment should be made to them officially, and nor any funds be claimed from Finance Department, GNCTD in this regard. Further, disposal of all claims of reimbursement by the agencies/vendors supplying food shall be made only after verification by the Govt. official In-charge of the Center with respect to the number of meals provided as well as their quality and quantity as per norms prescribed.
5. In no case shall the Jan Aahar rates be paid for food served as per Mid-Day Meal menu, for which only MDM charges shall apply. Jan Aahar rates shall be paid only for food served as per the Jan Aahar Menu.


Vijay Dev
Chief Secretary
Delhi

To:

All District Magistrates for strict compliance and report.

Copy for kind information to:

1. Pr. Secretary to Lt. Governor, Delhi
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, Delhi.
4. SO to Chief Secretary, Delhi/Chairman, SEC (DDMA).
5. Addl. Chief Secretary (Home), Delhi.
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
7. Commissioner (SDMC/EDMC/ North DMC).
8. Guard File

Annexure - I 1/8

Delhi Disaster Management Authority (DDMA)
(Govt. of NCT of Delhi)
5, Sham Nath Marg, Delhi ELHI-54

F.No.DDMA/COVID/2020/1/3

March 26, 2020

ORDER

Whereas, the Govt. of India has notified lockdown all over India w.e.f. 25th March, 2020 till 14th April, 2020 on account of outbreak of epidemic disease, namely COVID-19, which results in a possibility of certain homeless/deprived/poor or distressed persons of society not having any means to access cooked food for lunch and dinner.

And whereas, Delhi Urban Shelter Improvement Board (DUSIB) has already taken measures to provide free meals such as lunch and dinner to the homeless people residing in the Night Shelters of DUSIB through Shelter Management Agencies (SMAs) and a hunger helpline has also been established w.e.f. 25.03.2020, where the homeless/destitute/deprived/ distressed members of the society shall be guided to the nearest night shelter for accessing cooked food.

And whereas, it has come to the knowledge that a large number of underprivileged/ destitute/poor/distressed members of society residing in Delhi at places other than night shelters, and unable to make arrangements for cooked food at their own level, are also approaching the night shelters for food, which has caused an undesirable situation where SMAs are finding it difficult to manage the situation.

Now, therefore, all the District Magistrates, Delhi, are hereby authorized to make necessary arrangements at appropriate locations in their respective districts to provide cooked food as lunch and dinner to such persons on regular basis till the lockdown in Delhi continues, with focus on delivery of food to the poorest section of society. The District Magistrates may make such arrangements preferably through the Charitable organizations that are willing to help the distressed by offering free meals. Alternatively, the District Magistrates can also contact the agencies involved in supplying Mid-Day meals in the schools of Delhi Government or MCD or WCD or any other agencies like NGOs/Voluntary Organizations that are willing to provide such facility of packed food packets of similar quality. The District Magistrates should requisition the services of officials of the Education Department residing within their jurisdiction. Secretary (Education) and Director (Education) will facilitate release of all such officials at the disposal of DMs and will also provide all help and assistance for smooth and efficient functioning of the whole system of food preparation and distribution within their respective districts following the protocol of social distancing. The under-mentioned guidelines may be followed for this:

1. Menu for the meals will be 'Jan Aahar' menu and maximum price payable by the Government for each meal is capped @ Rs.20/- per person per meal or 'Jan Aahar' rates, whichever is minimum.
2. To begin with, all the District Magistrates may identify two suitable locations in every municipal ward falling within their jurisdiction, preferably a school or community centre, which should function as Food Centers/Hunger Relief Centers. At each Hunger Relief Center the concerned mid-day meal supplier/selected agency shall arrange for 500 meals twice (lunch and dinner) per day as per the timings so notified by the District Magistrates.
3. District Magistrates shall appoint a nodal officer of appropriate seniority for each Hunger Relief Center.
4. The charitable organizations authorized by the District Magistrates will also be distributing through these Hunger Relief Centers.

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5. If needed, the District Magistrates may also ask the Zonal Dy. Commissioners of MCDs to carry out this exercise in the areas so designated by the District Magistrates. However, the entire Food supply system shall operate under overall supervision of the respective District Magistrates.
6. Protocols related to social distancing and other measures as applicable in view of COVID-19 shall be strictly followed at the time of distribution/serving of food at the Hunger Relief Centers.
7. Respective District DCPs shall ensure necessary security arrangements and coordinate with their counterpart District Magistrates.
8. The District Magistrates shall put mechanisms in place to ensure quality & quantity of food (as per Jan Aahar) as well as proper checks for the number of persons served every day.
9. The requisite funds would be placed at the disposal of the District Magistrates by the Finance Department.

All District Magistrates shall operationalize this arrangement immediately and shall send compliance report, containing details of the locations that have been activated; concerned agency providing food, number of persons being served/likely to be served at lunch time as well as dinner time, to the office of Addl. Chief Secretary (Home)/Nodal Officer – Delhi for COVID-19 within 48 hours.

This issues with the prior approval of the Competent Authority.

(Signature)
 (VIKAS ANAND) 26.3.2020
 CEO, DDMA

F.No.DDMA/COVID/2020/1/

Copy to:

1. Pr. Secretary to L.G., Delhi
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, Delhi.
4. Secretary to Hon'ble Minister of Health, Delhi.
5. Chief Secretary, Delhi/Chairman, SEC(DDMA).
6. Addl. Chief Secretary (Home), Delhi.
7. Commissioner of Police, Delhi.
8. Pr. Secretary (Revenue), Delhi.
9. Secretary (Education), GNCTD
10. Commissioner (SDMC/EDMC/ North DMC).
11. Director (Education), GNCTD
12. All District Magistrate, Delhi.
13. All District DCPs, Delhi Police.
14. All Zonal Dy. Commissioners, (SDMC/EDMC/ North DMC).
15. Director, DIP with the request for wider publicity
16. SIO, NIC for uploading the same on the website of Delhi Government.

(Signature)
 (VIKAS ANAND) 26.3.2020
 CEO, DDMA

Annexure - III

GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY

No. DDMA/COVID/2020/1/14 .

Date: 02 /04/2020

ORDER

Whereas vide order No. DDMA/COVID/2020/1/3 dated 26/03/2020 (Annexure-I) all the District Magistrates, Delhi have been authorized and mandated to make necessary arrangements at appropriate locations in their respective districts to provide cooked food as lunch and dinner to the homeless/deprived/poor or distressed persons on regular basis till the lockdown in Delhi continues, with focus on delivery of food to the poorest sections of society and ensuring a hunger-free Delhi.

And whereas, in pursuance to the guidelines issued under the aforesaid order dated 26/03/2020, all the District Magistrates, to begin with, have made functional two suitable locations in every municipal ward falling within their jurisdiction as Food Centers/Hunger Relief Centers for 500 meals twice (lunch and dinner) per day as per the timings so notified by them.

And whereas, MHA, Govt. of India vide order dated 29/03/2020 (Annexure-II) has directed State/ UT Governments and State/UT Authorities to ensure adequate arrangements of temporary shelters, and provision of food etc. for the poor and needy people, including migrant labourers, stranded due to lockdown measures in their respective areas.

And whereas, a need has arisen to ensure such additional centres as are necessary be opened all across the NCT of Delhi so that the migrant labourers, poor and needy persons stranded due to lockdown are supplied food on a regular basis.

And whereas, to ensure that there is no crowding at these proposed additional centres and the protocol for social distancing at the time of distribution/serving of food is strictly followed, there is a need to open these additional centres on a decentralized basis.

Now, therefore, under directions of the aforesaid Orders of MHA and in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005 and in continuation of order dated 26.03.2020 (Annexure-I), the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby directs that necessary arrangements (apart from those already operational) shall be made for supply of cooked food two times a day i.e. lunch and dinner to adequate number of needy people in such of the Government Schools in NCT of Delhi i.e., the schools of Directorate of Education (GNCTD), New Delhi Municipal Council & respective Municipal Corporations, with immediate effect where as per the joint assessment of District Magistrate/Deputy Commissioner of Police concerned, there is a requirement to open such centres, so as to ensure that our scarce resources are utilized in an optimum manner. Further, all concerned must strictly comply with all instructions/guidelines of Govt. of India on the subject while operationalizing such centres.

It is made expressly clear that the school authorities concerned viz. Chairperson (New Delhi Municipal Council), Commissioners of the respective Municipal Corporations and Secretary (Education), GNCTD shall be responsible for provision of food and all other arrangements at their schools besides enforcement of protocol pertaining to social distancing and all other orders issued under the Disaster Management Act, 2005. The other guidelines stipulated vide aforesaid order dated 26.03.2020 (Annexure-I) shall continue to be strictly followed.

It is reiterated that protocols related to social distancing and other measures as applicable in view of COVID-19 shall be strictly followed at the time of distribution/serving of food at these centres. The requisite funds for these additional centres shall be placed at the disposal of concerned authorities by the Finance Department, GNCTD. The overall superintendence and control of District Magistrates shall remain.

The Divisional Commissioner and District Magistrate concerned, however, continue to be responsible for ensuring strict implementation of orders issued by NDMA, DDMA and ensuring a hunger-free Delhi and District respectively.

This order shall remain valid till midnight of 14.04.2020.



(VIJAY DEV)
CHIEF SECRETARY, DELHI

Encls.: As above.

Copy for compliance to:

1. Chairman, New Delhi Municipal Council
2. Secretary, Education, GNCTD
3. Commissioner, North DMC
4. Commissioner, South DMC
5. Commissioner, East DMC
6. All District Magistrates, GNCTD
7. All District Deputy Commissioners of Police, Delhi

Copy for kind information to:

1. Pr. Secretary to Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi
3. Secretary to Hon'ble Dy. Chief Minister, Delhi
4. Pr. Secretary, Urban Development, GNCTD
5. All Members of State Executive Committee, DDMA
6. Director, DIP, GNCTD with the request for wider publicity
7. SIO, NIC for uploading the same on the website of Delhi Government